



2026:AHC-LKO:16516

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 135 of 2026

Santara Devi

.....Petitioner(s)

Versus

State Of U.P. Thru . Its Prin . Secy . Revenue
U.P. Govt . Lko And 4 Others

.....Respondent(s)

Counsel for Petitioner(s) : Vijay Bahadur Yadav, Adarsh
Srivastava

Counsel for Respondent(s) : C.S.C., Mohan Singh

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Shri Vijay Bahadur Yadav, the learned counsel for the petitioner, Shri Vikas Rai, the learned Standing Counsel for the State of U.P. and Shri Mohan Singh, the learned counsel for the Gaon Sabha.

2. By means of the instant petition filed in public interest, the petitioner has sought issuance of a direction for removal of encroachment over land bearing Gata No.830 measuring 0.3670 hectare situated at Village- Gosaisinghpur, Pargana- Aldemau and Tehsil- Jaisinghpur, Sultanpur.

3. On the basis of written instructions provided by Tehsildar, Jaisinghpur, Sultanpur, the learned Standing Counsel has stated that five suits under Section 67 of the U.P. Revenue Code, 2006 in Case Nos.T202604680701491, T202604680701492, T202604680701493, T202604680701494 and T202604680701495 have already been instituted for removal of encroachment.

4. A copy of written instructions is taken on record.

5. Accordingly, the present petition is **disposed off** by issuing a direction that the proceedings under Section 67 of the U.P.

Revenue Code, 2006 in the aforesaid Case Nos. T202604680701491, T202604680701492, T202604680701493, T202604680701494 and T202604680701495 shall be concluded expeditiously, in accordance with law, without granting any unnecessary adjournment to any of the parties and by fixing dates at short intervals.

February 27, 2026

-Amit K-

(Subhash Vidyarthi,J.)